

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 36 of 2012 in
DFR – 1665 of 2011**

Dated: 7th February, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Kakatiya Cement Sugar & Industries Ltd. Appellant (s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. Mullapudi Rambabu

Counsel for the Respondent(s): -

ORDER

**I.A. No. 36 of 2012
*(Condone delay Application)***

Affidavit of service has been filed to show that all the Respondents have been served. Today, nobody is appearing for the Respondents.

This is an Application to condone the delay of 8 days in filing the Appeal. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **09.02.2012.**

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson